

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 452(ND)/2017

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2019**

**NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. JV Strips Ltd. &
Ors.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner:	Mr. Pankaj Bhagat, Mr. Sadre Alam and Mr. Ankur Goel, Advocates			
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For the Respondent:	Counsel for the Respondent			
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ORDER

Local Commission could not be executed on behalf of the obdurate attitude adopted by the RP. Vide order dated 10th January 2019, the RP was directed to release the applicant's goods lying in the premises of the Corporate Debtor. Since the property was to be identified by each of the 5 applicants, the local commissioner was appointed to ensure that no impediments were created. RP has been directed to ensure that the goods are released subject to the verification of the documents and identification by each applicant.

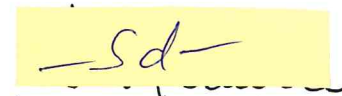
It is submitted that on account of RP being busy, the Commission cannot be executed. This explanation is unacceptable.

Ld. Counsel for the RP prays for one further opportunity. He is directed to ensure that local commission is executed and compliance be reported to this Bench by tomorrow, failing which there would be a penal consequences.

To come up on 23rd January, 2019.



(V. K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)